

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:296  
ANSWERED ON:22.07.2015  
Cyber Crime against Women  
Sahu Shri Chandu Lal

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

Will the Minister of Communications & Information Technology be pleased to state:

- (a) whether incidents of cyber crimes against women through social networking sites have gone up in the recent times;
- (b) if so, the State-wise details of such crimes committed during the last year and the current year along with the nature of such crimes;
- (c) the details of action taken in such cases along with the number of cases which have been solved and the number of cases still lying pending; and
- (d) the reasons for the pendency of such cases?

**Answer**

ANSWER

MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)

(a): With the introduction of new technologies, devices including smart phones / Tablets and innovative applications on such devices, the usage of cyberspace has rapidly increased in the society. Use of social media has also emerged as a key tool for interaction and reliable communication among the society. The cyberspace is virtual, borderless and anonymous. Certain elements in the society make use of such unique characteristics of cyberspace commit cyber crimes against the society, including women, by posting objectionable/obscene contents. Such nature of objectionable content is on the rise, in general, on the cyberspace across the world.

(b): Police and Public Order are State subjects under the Constitution and as such the State Governments and Union Territory Administrations are primarily responsible for prevention, detection, registration and investigation of crimes including Cyber Crime and for prosecuting the criminals through Law Enforcement machinery within their jurisdictions. National Crime Record Bureau (NCRB) collects and maintains statistical data of police recorded cognizable crimes from 35 States /Union Territories. As per the data maintained by NCRB, a total number of 758 crimes have been reported in 2014 under the category of IT - Publication/transmission of obscene/sexually explicit content under Section 67 of the Information Technology Act 2000. The state-wise cyber crime data reported under Section 67 of the Information Technology Act 2000 in 2014 is enclosed in Annexure.

(c) and (d): As per the data compiled by NCRB, 191 cases have been solved and 313 cases have been pending for trial in 2014. Further, a total number of 491 persons were arrested in 2014 in such cases. As per the ministry of home affairs advisory, states have setup cyber crime cells to investigate cyber crimes and initiated action to strengthen the investigation resources in cyber crime cells.

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Annexure

(State/UT wise Cases registered (CR), cases charge sheeted (CS), cases convicted (CV), Cases pending for trial (PT), persons arrested (PAR) under IT Act of Cyber Crime during 2014)

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